

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 552/98.

Date of Decision : 25.09.1998.

Harpal Singh Petitioner.

Shri C. M. Jha, Advocate for the Petitioner.

VERSUS

Union Of India & 2 Others, Respondents.

Shri V. S. Masurkar, Advocate for the Respondents.

CORAM :

Hon'ble Shri Justice R. G. Vaidyanatha, Vice-Chairman.

Hon'ble Shri D. S. Baweja, Member (A).

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to other Benches of the Tribunal ?


(R. G. VAIDYANATHA)

VICE-CHAIRMAN.

os*

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 552/98.

Dated the 25th day of September, 1998.

CORAM : HON'BLE SHRI JUSTICE R. G. VAIDYANATHA,
VICE-CHAIRMAN.

HON'BLE SHRI D. S. BAWEJA, MEMBER (A).

Harpal Singh,
Chief Superintendent,
Central Telegraph Office,
Pune - 411 001.

Residing at -

Quarter No. D-1,
Model Colony,
Telephone Exchange,
Shivaji Nagar,
Pune - 411 016.

... Applicant

(By Advocate Shri C. M. Jha)

VERSUS

1. Union Of India through
The Director General,
Department of Telecommunication,
Dak Bhavan, Parliament
Street, New Delhi -110 001.

2. The Chief General Manager,
Telecommunication,
Maharashtra Telecom Circle,
Bombay.

... Respondents.

3. Principal General Manager,
Telephone Bhavan,
Baji Rao Road,
Pune - 411 002.

(By Advocate Shri V.S. Masurkar)

: OPEN COURT ORDER :

¶ PER.: SHRI R. G. VAIDYANATHA, VICE-CHAIRMAN ¶

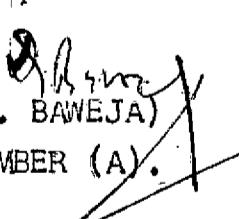
This is an application filed by the applicant for a direction to the respondents to expedite the completion of disciplinary enquiry initiated against the applicant. Reply filed by the respondents today is taken on record. We have heard both the Counsels. Since

the point involved is a short point, we are disposing of the application at the admission stage.

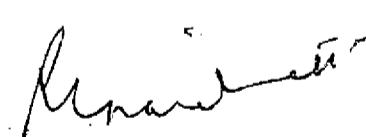
2. In the reply we find that though the charge-sheet was issued in February, 1997, now some progress has taken place. An enquiry Officer has been appointed, preliminary hearing has already been done and now a date has been given for recording the evidence.

3. Having regard to the facts and circumstances of the case, we feel that a period of six months from the date of receipt of this order for completion of the enquiry and for passing of the order by the Disciplinary Authority would be just and reasonable.

4. In the result, the application is disposed of at the admission stage with a direction to the respondents to expedite the completion of the disciplinary enquiry and order of the Disciplinary Authority should be passed within a period of six months from the date of receipt of this order. In the circumstances of the case there will be no order as to costs.


(D. S. BAWEJA)

MEMBER (A).


(R. G. VAIDYANATHA)
VICE-CHAIRMAN.